

persuade the migrant families to take to work. According to the existing instructions, if able-bodied male members refuse to take up the work offered their relief benefits are stopped and the families are discharged from the camp. Notices were issued to these families explaining the consequences of their refusal to work. The relief benefits of the families, who did not take to work even thereafter, were ultimately stopped with effect from 21-12-1974.

(ii) Police arrangements were made by State Government to deal with any law and order situation that may arise. No C.R.P. Force was, however, deployed for this purpose.

(b) No missionary relief is known to have been offered to the migrants.

(c) The adult able-bodied male members of almost all the refugee families in these work site camps have since taken up work from the first week of January, 1975 and these families have been re-admitted in the camps on humanitarian grounds and the relief benefits to their families have been restored with effect from the date of their taking up work. The situation in the camps is reported to be peaceful.

Loss of Man-days in Public Sector

455. SHRIMATI BHARGAVI THAN-KAPPAN: Will the Minister of LABOUR be pleased to state:

(a) whether loss of man-days in the public sectors due to strike, lock-out and other industrial disputes, disturbances have been more in 1974 as compared to 1973;

(b) what are the figures, month-wise as compared to private sector losses of man-days; and

(c) the estimated fall in production and subsequent loss to the exchequer?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA): (a) to (c). The statement showing the number of man-

days lost, month-wise, due to industrial disputes (strikes and lock-outs) in the public and private sectors during 1973 and 1974 (provisional) is laid on the Table of the House. [Placed in Library. See No. LT-8934/75]. According to available information, the value of production loss, in respect of 1,227 (out of 2,514) cases for which information is readily available with the Labour Bureau, Simla was Rs. 72.18 crores.

Dredging Operations in New Mangalore Harbour

456. SHRI P. R. SHENOY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether rocks were found during the dredging operations in New Mangalore Harbour;

(b) the steps taken to remove these rocks; and

(c) whether dredging can go on for more than 5½ feet depth without any more rocks?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) and (b). Yes. Some isolated rocky patches were encountered in the Dock Arm and in the inner approach channel of the Lagoon.

The rocky patches in the Dock Arm have been removed almost to the designed depths. The rocky patches in the approach channel have been cleared to the extent possible with the available equipment and negotiations have been taken up with the contracting agencies to clear the remainder.

(c) Seismic surveys conducted show presence of rock at varying levels. Further dredging of rocky patches will be necessary to provide depths beyond 33 ft. sanctioned at present.